

M/s S. N. Mohapatra
 S. Mohanty
 S. Sarangi
 P. N. Sahu

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

717.....1994

Rajendra Sethi.....Applicant(s)

versus

Union of India, another.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	9/12/94	REGISTERED S Registrar	D.P.O. of B.S.D. 2's filed. h 9.12.94
2	12.12.94	Adjourned to 15.12.1994. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	In this application w.s 19, the applicant has challenged the order of punishment of Recovery.
3.	16.12.94	Petitioner to exhaust the remedy available to him under the rules as required under the Act and then can approach the Tribunal. With this observation, the application is rejected without admitting. Vice-Chairman	h 1.12.94 May be placed before the Registrar for Registration.